

JAMMU & KASHMIR AND LADAKH, HIGH COURT LEGAL SERVICES COMMITTEE
(OFFICE OF THE SECRETARY, HCLSC, J&K AT SRINAGAR)

Srinagar: ✉: hclscsgr@gmail.com

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Subject: Holding of Pre-Lok Adalat sitting on 05th September, 2026 and 3rd National Lok Adalat on 12th September, 2026.

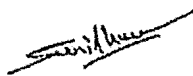
N O T I C E

It is hereby notified for the information of all stakeholders in general and litigants as well as Advocates in particular, that the High Court Legal Services Committee is organizing a Pre-Lok Adalat session on 05th September, 2026, in view of 3rd National Lok-Adalat scheduled for 12th September, 2026 (Saturday) at both wings of the High Court of J&K and Ladakh. The following types of cases shall be taken up for amicable settlement and final disposal.

1. Pre-Litigation cases.
 - a. Cheque cases under Negotiable Instruments act
 - b. Bank recovery cases
 - c. Labour dispute cases
 - d. Civil dispute cases & Criminal-compoundable cases
2. Pending cases before Hon'ble High Court of Jammu & Kashmir and Ladakh
Srinagar/Jammu wings
 - a. Criminal compoundable cases;
 - b. Cheque cases under N.I. Act;
 - c. Bank recovery cases;
 - d. MACT;
 - e. Labour dispute cases;
 - f. Electricity and water bill disputes (excluding non-compoundable)
 - g. Matrimonial disputes;
 - h. Land Acquisition cases;
 - i. Service matters relating to pay and allowances as well as retirement benefits;
 - j. Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
 - k. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, case number and date of hearing) for getting the same listing before the Lok Adalat.

By Order,


SECRETARY

J&K and Ladakh, HCLSC

Srinagar

High Court Legal Services Committee
Dated: 11th 08-2026
Jammu Srinagar

No: HCLSC/SGR/2026/ 612-19

Copy to the:

1. Worthy Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh (Patron-in-Chief, J&K and Ladakh, Legal Services Authority), Srinagar/Jammu, for kind information of his Lordship.
2. Worthy Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information.
3. Worthy Member Secretary, J&K Legal Services Authority, Jammu/Srinagar, for kind information.
4. Worthy Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and submission of case files before the concerned benches.
5. Worthy Registrar IT, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and with the request to upload the notification on the official website of High Court of J&K and Ladakh
6. Secretary to Hon'ble Executive Chairman, J&K Legal Services Authority, Srinagar/Jammu, for kind information of his Lordship.
7. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of his Lordship.
8. Deputy Director Information, Srinagar, for information & publication the same in the two Daily leading News Papers of both Kashmir and Jammu for wide publicity.